BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH , KOLKATA

C.P.No.492/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

Respondent No. 5

H.T.O.

Name of the Company	Pralayankar Roy Chowdhury & AnrVs- M.P. Jewellers & Co. (1945) Pvt.Ltd. & Ors.		
Under Section	241/242		
No. Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
2) MR. R. B.		registed Portal	
les. Sabyasachi			oro.
ns. Manjo 18h	uteria, Adv	Perp NOS. 1504 a 650 8	nd B
Kaushik Mandal		Resport Nos. 1 to 6 to 8	1 and

Mr. Aritra Basu, Adv. Mr. Jasojeet Mukherjee, Adv.on Record. CP No. 492/KB/2017 – Pralayankar Roy Chowdhury & Anr. -versus- M.P. Jewellers & Co. (1945) Pvt. Ltd. & Ors.

ORDER

Ld. Counsel for the petitioners and the respondent nos.1 to 8 are present.

Ld. Sr. Counsel submits that an interim order is to be passed directing the respondents to hold meeting by issuing notice to the petitioners hereafter in compliance of Article 53. Ld. Counsel for the respondents objected to pass such an interim direction and prayed for time to file reply affidavit.

Upon hearing both sides, I am satisfied that prima facie ground is made out to issue such a direction pressed for from the side of petitioner. Accordingly, respondents are directed to comply with Article 53 before holding any Board Meeting hereafter.

Respondents are directed to file reply within 4 weeks by giving a copy to the other side and upon receiving the reply rejoinder, if any, may be filed within 2 weeks.

Ld. Sr. Counsel for the respondents submits that he will file Vakalatnama during the course of the day.

Urgent certified copy of the order be issued, if applied for, upon compliance of all requisite formalities.

List it on 06/11/2017.

Sd/-(Jinan K.R.) Member (Judicial)